

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 102  
IB-2260(ND)/2019**

**IN THE MATTER OF:**

**M/s. Utsav Securities Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. SNS Diagnostics Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 05.12.2022  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Liquidator**

**:Mr. Mohd Nazim Khan, PCS**

**For the Respondent/Corporate Debtor :**

**ORDER**


**IA/5901/2022**

This is an application for exclusion of time from the Liquidation period due to COVID-19 pandemic and extension of liquidation period of SNS Diagnostics Ltd. under Regulation 47A read with Regulation 44 of the IBBI (LP) Regulations 2016.

We have heard the submissions made by Mr. Mohd Nazim Khan, PCS for the Liquidator. Petitioner has prayed for exclusion of the period, the reasons whereof are mentioned as below:-

That the Liquidator would like to apprise this Hon'ble Tribunal that the period for Liquidation of Corporate Debtor including the additional period of 90

(Annu)





days allowed under Regulation 2B of IBBI (Liquidation Regulations) 2016 has expired on 04.05.2022 and computation of the total period of the Liquidation is given below:

Particulars	Time Period Allowed	Liquidation Period
Commencement of Liquidation		04.02.2021
Expiry of Liquidation Period including additional period of 90 days allowed u/R-2B of Liquidation Regulations	1 year+90 days	04.05.2022
Exclusion of period of lockdown from 19.04.2021 to 06.06.2021	48 days	21.06.2022
Exclusion of time period consumed in litigation from 12.01.2022 to 05.08.2022	205 days	12.01.2023
Proposed Extension	6 Months	12.07.2023

(Annu)

Having heard the submissions made by the Ld. Counsel for the Applicant. We allow exclusion of 48 days (from April 19,2021-June 06,2021) and 205 days (from 12.01.2022-05.08.2022).

The Liquidator has also sought for extension of Liquidation Period of 6 months from 12.01.2023 to 12.07.2023. Having regard to the facts and circumstances we deem it appropriate to extend the liquidation period by 3 months. Liquidator is directed to complete the Liquidation Process within time given in the matter. The IA stands **allowed**.

—Sd—

(Rahul Bhatnagar)  
Member (T)

—Sd—

(Bachu Venkat Balram Das)  
Member (J)